

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) Nos. 157 and 158 of 2017

IN THE MATTER OF:

Raaj Bardhan Jayaswal & Anr.

...Appellants

Vs.

Kunal Bardhan Jayaswal & Ors.

...Respondents

Present:

For Appellants: - Shri Mainak Bose, Shri Anubhav Kumar and Shri Anil Chand, Advocates.

For 1st Respondent: - Shri Ashwin Nayar, Advocate

For 2nd & 3rd

Respondent:- Shri Salim A. Inamdar, Advocate

O R D E R

05.02.2018— An affidavit in compliance of order dated 5th January, 2018 has been filed by the appellant – Raaj Bardhan Jayaswal, who is present in person. Shri Ashwin Nayar, learned counsel appearing on behalf of 1st respondent accepts that the total amount as due to the respondents and others has been paid in ‘Terms of the Settlement’. Learned counsel for the respondents also informs that the respondents and others signatories to the settlement will withdraw all the cases pending before Courts of which reference has been given in the terms of settlement. They will act in accordance with settlement. In the circumstances, no further order is required to be passed in this appeal. The interim order(s) passed earlier by this Appellate Tribunal and the Tribunal, if any, stand vacated. Appellant will run the companies as per his choice and in accordance with law, without any interference of the respondents and the other parties to the settlement.

In case of non-compliance of any part of 'Terms of Settlement' by any of the respondent or any party to the settlement, it will be open to the appellant – Raaj Bardhan Jayaswal to bring the aforesaid fact to the notice of this Appellate Tribunal and may pray for initiation of contempt proceedings against person concern.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

ns/gc